

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No. 5767 /Del/2018
Assessment year 2014-15**

**ITA No. 4298 /Del/2019
Assessment year 2015-16**

Ms Shikha Sachdeva, AC-1/178C, Shalimar Bagh, New Delhi-110088 (PAN: AASPS9352B)	vs	ITO, Ward 34(1) New Delhi.
Appellant		Respondent

**Appellant by: Shri Sikander Sachdeva Advocate
Respondent by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 16.11.2020
Date of pronouncement : 16.11.2020**

ORDER

PER G.S. PANNU, VICE PRESIDENT

These appeals by the assessee are directed against the orders of learned CIT(A)-12, New Delhi dated 9.5.2018 and 21.3.2019 respectively and pertain to assessment years 2014-15 & 2015-16.

2. The learned counsel for the assessee, vide letter dated 3.11.2020 received through email, and also during the course of virtual hearing, has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Act, 2020 (in short 'the Act').

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 16th November, 2020.

Sd/-

**(AMIT SHUKLA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

'GS'

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar